

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(1973-75)**

(FIFTH LOK SABHA)

THIRTY-THIRD REPORT

MINISTRY OF HOME AFFAIRS

Action taken by Government on the recommendations contained in the Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Fifth Lok Sabha) on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh.

(Presented on the 18th December, 1974)



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CORRIGENDA
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Thirty-third Report of the Committee on the Welfare
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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES (1973—75)

Shri D. Basumatari—*Chairman.*

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22. Shri Todak Basar
23. Shri Jamnalal Berwa

*Elected to the Committee w.e.f. 9th May, 1974 vice Sarvaswari N.P. Chaudhari, Sundarmani Patel and Shrimati Saroj Khaparde retired from Rajya Sabha w.e.f. 2nd April, 1974.

(iv)

- *24. Shri N. P. Chaudhari
- *25. Shri Chandramani Lal Chowdhary
- 26. Shri Kalyan Chand
- 27. Shri N. H. Kumbhare
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- **29. Shri B. Rachaiah
- 30. Shri Shyam Lal Yadav.

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri J. R. Kapur—*Senior Legislative Committee Officer.*

*Elected to the committee w.e.f. 9th May, 1974 *vice* Sarvashri N. P. Chaudhari, Sundarmani Patel and Shrimati Soroj Khaparde retired from Rjya Sabha w.e.f. 2nd April, 1974.

**Elected to the Committee w.e.f. 9th May, 1974 *vice* Dr. Z.A. Ahmad resigned from the Committee w.e.f. 26th April, 1974.

STUDY GROUP VI
(ON ACTION TAKEN REPORTS)
COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES (1973—75)

1. Shri D. Basumatari—*Chairman.*
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3. Shri D. Deb
4. Shri Sakti Kumar Sarkar
5. Shri N. P. Chaudhari
6. Shri N. H. Kumbhare
7. Shri B. S. Chowhan
8. Shri G. Y. Krishnan
9. Shri V. Tulsiram
10. Shri Todak Basar
11. Shri M. C. Balan
12. Shri Shyam Lal Yadav.

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri J. R. Kapur—*Senior Legislative Committee Officer.*

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present this Thirty-third Report (Fifth Lok Sabha) on Action Taken by Government on the recommendations contained in their Twenty-second Report (Fifth Lok Sabha) on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh.

2. The draft Report was adopted by the Committee on the 16th December, 1974.

3. The Report has been divided into the following Chapters:—

I. Report.

II. Recommendations/observations which have been accepted by Government.

III. Recommendations/observations which the Committee do not desire to pursue in view of the Government's replies.

IV. Recommendations/observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

V. Recommendations|observations in respect of which final replies of Government have not been received.

4. An analysis of the action taken by Government on the recommendations contained in the Twenty-second Report (Fifth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes is given in the Appendix. It would be observed therefrom that out of 53 recommendations made by the Committee in the Twenty-second Report, 34 recommendations, i.e., 64 per cent have been accepted by Government; the Committee do not desire

(viii)

to pursue 16 recommendations, i.e., 30 per cent of their recommendations in view of the Government's replies and final replies are awaited in respect of three recommendations, i.e., 6 per cent.

D. BASUMATARI,
Chairman,
Committee on the Welfare of Scheduled Castes
and Scheduled Tribes.

NEW DELHI;
December 17, 1974.

Agrahayana 26, 1896 (S).

CHAPTER I

REPORT

This Report of the Committee deals with action taken by Government on the recommendations contained in the Twenty-second Report (Fifth Lok Sabha) of the Committee on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh which was presented to Parliament on the 1st August, 1973.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 1, Para No. 1.9)

As the alternative approach recommended by the Scheduled Area and Scheduled Tribe Commission has not been implemented fully or effectively, the Committee recommend that the Government should take immediate necessary steps to identify the areas which can be included in the Fifth Schedule to the Constitution of India in the light of the criteria laid down by the Scheduled Area and Scheduled Tribes Commission.

Reply of Government

The Fifth Five Year Plan marks a new stage in the development of tribal areas. A separate Sub-Plan for all areas which have more than 50 per cent concentration of Scheduled Tribes in addition to the Scheduled Areas will be drawn up within the respective State Plans. Suitable planning areas will be carved out at macro, meso and micro levels. The tribal areas will be grouped in compact development project areas for the purposes of planning and execution keeping in view their physical resources, ethnic composition, level of literacy, economic and social development and such other factors. The objective will be that the level of development at the end of Sixth Plan in any tribal areas should not be less than the level of development at the end of Fifth Plan in the surrounding region. The total effort in each sector in each State and in the Centre will be quantified to achieve this object. Ten State Governments have since sent their sub-Plans to the Planning Commission which are considering them.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 2, Para No. 1.14)

The Committee are concerned to note that the Governor's Reports relating to Scheduled Areas are being submitted after considerable delay. The Committee are constrained to observe that the very

purpose for which the constitution has prescribed the submission of these Reports is being defeated by inordinate delay in submission of these Reports. The Committee trust that the Union Government whose executive power extends to the giving of directions in regard to the Administration of Scheduled Areas, will take necessary steps to ensure prompt submission of the Governor's Reports, by the State.

Reply of Government

The State Government has assured that hereinafter the submission of the Governor's Report will not be delayed.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 3, Para No. 1.15)

The Committee trust that the Government of Madhya Pradesh will take speedy follow-up action on the observations/recommendations of the Commissioner for Scheduled Castes and Scheduled Tribes in his annual reports on the *administration of Scheduled Areas*.

Reply of Government

It has always been the effort of the State Government that the recommendations of the Commissioner for Scheduled Castes|Scheduled Tribes are accepted and implemented in a manner which suits the conditions of the backward people of the State and the limited resources available with the State.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 5, Para No. 1.22)

The Committee recommend that details about the number of meetings held by the Tribes Advisory Council of Madhya Pradesh, summaries of discussions held and resolutions passed and the extent to which the resolutions passed by the Council have been acted upon by the State Government should be included in the Annual Reports of the Tribal and Harijan Welfare Department of the State Government; so that the Commissioner for Scheduled Castes and Scheduled Tribes could have an opportunity of reviewing the progress and making suitable suggestions/recommendations in his annual Report.

Reply of Government

The Madhya Pradesh Government have agreed and will be implementing this recommendation.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V).
dated 28-11-1974].

Recommendation (Sl. No. 6, Para No. 1.35)

The Committee are in agreement with the recommendation of the Commissioner for Scheduled Areas and Scheduled Tribes that all areas where there is a concentration of Scheduled Tribes should be grouped together for the purpose of coverage under the Tribal Development Blocks for intensive economic development. The Committee note that in the proposals for social welfare in the Fifth Five Year Plan it has been agreed to in principle that the areas with 50 per cent or more Tribal population will be covered in Tribal Development Blocks programme. The Committee hope that all areas having 50 per cent or more concentration of Scheduled Tribes population will be covered under Tribal Development Block programmes during the Fifth Plan period.

Reply of Government

During the Fifth Plan, it is proposed to have separate sub-Plans for integrated development of all tribal areas with a population of 50 per cent or more. In this connection please also see the reply to recommendation No. 1.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V).
dated 28-11-1974].

Recommendation (Sl. No. 7, Para No. 1.36)

The Committee note that due to financial constraints the allocations for stages I and II of the Tribal Development Blocks in the State were reduced. As the Tribal Development Block scheme is of pivotal importance for the economic development of Tribal Areas and the Tribal people, the Committee recommend that full provision prescribed under the schematic budget should be made available for this programme.

Reply of Government

The scheme of Tribal Development Blocks will come to an end in its present form from the year 1975-76 and the new concept of

integrated Tribal Development Project to cover the entire area of more than 50 per cent tribal concentration has been adopted.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 9, Para No. 1.44)

The Committee note that Area Development Approach is being adopted in the State to solve some of the basic problems of larger areas having similar geographic and socio-economic characteristics. The Committee, however, feel that the concept of Area Development limits itself to planning for an area not bigger than a district for administrative convenience. It must also be pointed out that the basic problems of the Tribals like forests, agriculture, land alienation, erosion, soil conservation, indebtedness and setting up industries etc. do not limit themselves to a given administrative division. The Committee, therefore, recommend that while 'Area Development Approach' may be accepted for administrative convenience, but keeping in view the problems and potentialities of the region as a whole, there is a need for regional planning of Tribal areas.

Reply of Government

The recommendation is accepted and is being acted upon in the State. The tribal areas have been divided into 5 regions for the purpose of planning and execution of development programmes.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 10, Para No. 1.45)

The Committee note that the Government of Madhya Pradesh have appointed a high power commission and a Task Force, to consider the strategy for integrated development of tribal areas in the State and their reports are under examination by the State Government. The Committee trust that the final decision on these reports will be taken by the State Government expeditiously for preparing a prospective Plan for development of tribal areas in the State in a planned manner. The Planning Commission should also consider the suggestions of the high power commission for the formulation of the detailed Fifth Five Year Plan for the development of the tribal areas in the country.

Reply of Government

Action in this respect is in progress. A special officer designated as 'Director, Tribal Area Development Plan' for tribal areas of Madhya Pradesh has been appointed. Action for appointment of other staff is in progress. It is hoped that, the work of preparing integrated development plans for tribal areas will be completed soon.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

A copy of the integrated development plan for tribal areas may be furnished for the information of the Committee when ready.

Recommendation (Sl. No. 12, Para No. 1.56)

The Committee suggest that a time-bound programme should be chalked out for implementation of the individual schemes undertaken in the pilot projects.

Reply of Government

Noted. As stated in reply to recommendation No. 1 the endeavour will be that the level of development at the end of the Sixth Plan will not be less than the level of development in the surrounding region at the end of the Fifth Plan.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 13, Para No. 1.57)

The Committee also suggest the desirability of associating local elected representatives of the tribals in drawing up priorities for the individual schemes.

Reply of Government

The State Government have already constituted Committees at district level in which local tribal M.L.As. and other are represented. The members of the District Committees are associated with drawing up plans and programmes for implementation in the districts.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 15, Para No. 1.63)

The Committee had recommended in their Eleventh Report (Fifth Lok Sabha) on the Tribal Development Blocks in Gujarat that a section on progress of Tribal Development Blocks programme should be included in the annual Reports of the then Department of Social Welfare. The Committee regret to note that in the Annual Report of the Department of Social Welfare (1972-73) only a brief reference has been made about the budget of the tribal Development Blocks in 1972-73. The Committee would urge that a separate section or chapter giving details of the progress and achievements of the working of the Tribal Development Block Schemes in various States should be included in Annual Reports of the Ministry of Home Affairs which is the Ministry now concerned with this subject.

Reply of Government

The programme of Tribal Development Block will come to an end during 1975-76 and in its place the new concept of integrated tribal development project has been adopted. A separate section relating to the integrated tribal development projects will be included in the Annual Reports of the Home Ministry.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 16, Para No. 1.66)

In view of the position that the Extension Officers working in the Tribal Development Blocks are under the administrative control of the respective Heads of Department in the State, the Committee would recommend that the State Government should set-up a Committee of officials from the Tribal Welfare, Agriculture, Veterinary, Forest, Revenue, Irrigation, Roads, Medical, and Public Health, Education, Community Development and Co-operation Departments for co-operation and effective implementation of the Tribal Welfare programmes both in the Scheduled Areas and other Tribal areas.

Reply of Government

The State Government has been advised to set-up a co-ordination Committee on the lines of the Central and Co-ordination Committee for co-ordinating and ensuring the preparation and implementation of suitable programmes for tribal areas in the State.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

The Committee would like to know whether the State Government has actually set up such a Committee.

Recommendation (Sl. No. 17, Para No. 1.69)

The Committee are of the view that unless the staff posted in the tribal areas is devoted to the cause of tribal welfare, the tribal welfare programmes cannot be implemented properly. As they have to work in isolated and difficult areas devoid of basic amenities, it is necessary to compensate them adequately. The Committee recommend that the officers and the staff required to be posted in tribal areas should be posted after looking into their special aptitudes and capabilities for working in difficult areas and there should be a scheme of incentives like special allowances, housing facilities, arrangements for proper education of their children, etc. for them.

Reply of Government

The Government of India are in agreement with the views of the Committee. State Governments have been advised to examine the question of the grant of suitable incentives. The Madhya Pradesh Government have stated that this question is under their consideration.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

The final decision taken by the State Government may be communicated for the information of the Committee in due course.

Recommendation (Sl. No. 19, Para No. 2.10)

The Committee also regret to note that the State Government have not undertaken any review of the financial and physical progress achieved against the targets set for various schemes of the Tribal Development Blocks programme. The Committee would stress the need for maintaining the proper statistics in regard to estimates made annually against each Head and the financial and physical progress achieved against the set targets.

Reply of Government

The Madhya Pradesh Government have assured that this work will be attended to systematically. The State Government have also

asked their Tribal Research Institute to evaluate and survey the various blocks in the State.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 21, Para No. 3.17)

The Committee feel that the Welfare programmes will have no meaning if the tribals are deprived of the land on which their very survival depends. The Committee would reiterate the recommendation of the Shilu Ao Study Team in this regard and would urge the State Government that a comprehensive review of the land alienation problem should be undertaken by a high level committee at the earliest to see how far the existing tenancy and revenue laws of the State are effective in giving protection in the Scheduled Tribes land owners and cultivators. The Committee would like to be apprised of the findings of the State Committee so appointed and the action taken thereon.

Reply of Government

The Madhya Pradesh Government are examining this recommendation. Meanwhile the State Tribal Research Institute has been asked to undertake a study of the problem of Land Alienation among the Scheduled Tribes.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

The Committee would like to be apprised of the decision taken in the matter in due course. They would also like to know the findings of the State Tribal Research Institute.

Recommendation (Sl. No. 25, Para No. 3.28)

The establishment of national projects whether for industrial development, irrigation or for the settlement of non-tribals in tribal areas, apart from disturbing the economy and social fabric of the tribals might cause wide social and economic imbalance among the settlers and the tribal population. The Committee, therefore, recommend that special measures should be taken to see that the tribals get due share of the benefits of industrialisation and that wide social and economic imbalance is not aggravated by rapid industrialisation.

Reply of Government

The Madhya Pradesh Government are alive to this problem and are making efforts for the rehabilitation of displaced tribals. As regards national projects the Bureau of Public Enterprises is evolving a mechanism whereby advance training of the people in all category for the new industrial complex is started by the new unit or by sister concerns in the public sector on its behalf immediately after the clearance in the concentration stage itself.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 28 Para No. 3.37)

The Committee are concerned to note that from 1963-64 to 1968-69, in Bastar District there has been decrease in the net area irrigated and in Balaghat and Seoni Districts there has only been marginal increase in the area irrigated. The Committee would like the State Government to examine this matter. The Committee hope that vigorous steps will be taken by the State Government to increase irrigation facilities in the tribal areas in general and in particular in the tribal districts lacking irrigation facilities. The Committee feel that unless this extra effort is made the tribal areas would again be left behind.

Reply of Government

In so far as Bastar district is concerned, the matter is under examination of the Madhya Pradesh Government. In the Fifth Five Year Plan, special efforts will be made to increase the irrigational facilities in the tribal areas. Since, the possibilities of major irrigational projects are less in tribal areas than in other areas, schemes such as lift irrigation, Aya-cut development, etc., have been given preference.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

The Committee would like to be apprised of the specific steps taken in the matter.

Recommendation (Sl. No. 29, Para No. 3.38)

The Committee would also urge that a proper survey about the actual flow of the benefits from irrigation schemes to Scheduled

Tribes in Tribal Development Block areas should be conducted and necessary steps to rectify the imbalance, if any, in the matter of sharing of benefits by tribals and non-tribals in the Tribal Development Block areas should be taken.

A study for this purpose, is being entrusted to the Tribal Research and Development Institute, Bhopal. In the State's Fifth Five Year Plan, weightage has been given to such districts where the area under irrigation is less than the State average.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 30, Para No. 3.48)

The Committee are concerned to note that even in 1964 according to the survey conducted by the Tribal Research Institute 59.9 to 82.9 per cent, 54.5 to 56 per cent, 32.3 to 50 per cent and 16.4 to 40 per cent of the surveyed Tribal families in Western, Eastern, Central and Southern tribal zones respectively were found to be indebted. The committee also note that more than 47 per cent of the loans taken by the tribal families were for non-productive purposes for social and religious activities and for domestic consumption and that the trader-cum-money lender accounted for about 64 per cent of the loans taken by the tribals. In the absence of facts to the contrary, the Committee have no reason to believe that the extent and the pattern of indebtedness has undergone any change during these years. In order to save the tribal economy from the strong hold of the money lenders, the Committee recommend that immediate comprehensive measures should be taken for providing credit from a single source, both for productive and non-productive purposes and for marketing the agricultural and forest produce of the tribals.

Reply of Government

In the new strategy for tribal development as adopted in the Fifth Five Year Plan highest priority has been given to elimination of exploitation in various forms which includes positive programme for tackling the problems of indebtedness, land alienation, bonded labour as also for credit and marketing.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 31, Para No. 3.49)

The Committee note that by the end of 1971-72, out of 2,08,775 cases registered for debt relief about 63,000 cases were pending. The

Committee trust that the disposal of the remaining cases will be done expeditiously.

Reply of Government

The matter is being attended to by the State Government.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Comments of the Committee

The Committee would like to know the progress made in the matter so far.

Recommendation (Sl. No. 33, Para No. 3.51)

The Committee are in agreement with the observations of the Commissioner for Scheduled Caste and Scheduled Tribes in his Twentieth Report regarding the working of pilot schemes for giving loans for consumption and non productive purposes in Gandhwani and Bagicha Tribal Development Blocks of Madhya Pradesh. The Committee recommend that suitable remedial steps should be taken by the State Government to streamline the working of the credit co-operative societies so that the scheme proves beneficial to the tribals in keeping them away from the money lenders. The Committee trust that in th light of experience gained, there will be a gradual extension of this scheme to the other tribal areas of Madhya Pradesh.

The Committee further recommend that the State Government should give adequate publicity in regard to the facilities that are available to the tribals in the matter of debt relief.

Reply of Government

Government are very anxious to free the Scheduled Tribe families from the clutches of the money-lenders. It has been accepted that during the fifth plan period there will be in tribal areas integrated cooperative structure combining credit with marketing and giving loans for production, marketing and consumption needs. This will go a long way in minimising exploitation of the tribal people by the money-lenders.

[Ministry of Home Affairs O.M. No. 8|12|73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 35, Para 3.63)

The Committee regret to note that little work has been done in regard to the training of Scheduled Tribe persons in the methods of co-operation in Madhya Pradesh. The Committee endorse the views of the Commissioner for Scheduled Castes and Scheduled Tribes that lack of suitably trained persons amongst Scheduled Tribes to run cooperative societies is one of the main factors responsible for the slow progress, of cooperative movement in the tribal areas. In order to strengthen the cooperative movement in the Tribal areas, it is imperative that adequate number of local tribal people are trained in techniques of cooperation. The Committee recommend that suitable training scheme should be started in the tribal areas of Madhya Pradesh for the purpose at the earliest.

Reply of Government

Recently the State Government has taken a policy decision to appoint a senior non-official as the Chairman of the Cooperation and have increased the number of Scheduled Tribe non-official members of Board of Directors of the Federation.

The Department is running 2 Co-operative Managers Training Institutes each having 280 seats. The managers of tribal cooperative, are trained in these institutes. Further, selected candidates for appointment as managers in tribal cooperatives, are also being trained in these institutions.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V)
dated 28-11-1974].

Recommendation (Sl. No. 36, Para 3.73)

The Committee regret to note that in spite of the expansion of educational facilities in recent times, the educational backwardness among the Tribals in the State continues. The Committee need hardly stress that special efforts are required for the promotion of education among the tribals.

Reply of Government

Special incentives such as, hostel facilities, grant of scholarships, Ashram Schools, etc. will be provided in Fifth Plan to attract the tribal children towards education.

Special attention is being paid during the Fifth Five Year Plan to establish special model residential schools in the tribal areas of

the State wherein the promising and meritorious Scheduled Tribe students will be picked up and given extra coaching.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated 28-11-1974.]

Recommendation (Sl. No. 37, Para 3.74)

As the tribal economy in the State is mainly agriculture and forest based, the committee would recommend that besides formal education, training in agriculture, horticulture, animal husbandry, poultry farming, bee-keeping and other similar useful activities should be imparted to the tribals so that they could become useful members of their community.

Reply of Government

The Madhya Pradesh Government will keep this in view while framing detailed plans for the development of the Scheduled Tribes.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated 28-11-1974.]

Recommendation (Sl. No. 38, Para 3.79)

The Committee regret to note that 30.35 per cent of tribal children in the age group of 6—11 years have been attending the primary schools in the Madhya Pradesh as against 53 per cent of the State as a whole. The Committee are also concerned to note that there have been a steep fall in the number of Scheduled Tribe students as they advance from class I to class V. The Committee would like to emphasise that vigorous and concrete efforts should be made for the spread of education among tribals by increasing the number of primary schools in the tribal areas.

Reply of Government

The Madhya Pradesh Government agree to this recommendation and are making every effort to raise the enrolment subject to the limitation of funds.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated 28-11-1974.]

Recommendation (Sl. No. 41, Para 3.99)

The Committee endorse the views expressed by the Task Force appointed by the Madhya Pradesh Government and the Commis-

sioner for Scheduled Castes and Scheduled Tribes regarding enhancement of post-matric scholarships to the tribal students. The Committee trust that rates of the post-matric scholarships for the Scheduled Castes and Scheduled Tribes students would be raised appreciably to meet the high cost of living. In this connection, the Committee would like to invite the attention of the Government to the recommendations made in paragraph 3.8 to 3.10 of their Twentieth Report (Fifth Lok Sabha) on Plan Allocations.

Reply of Government

The rates of post-matric scholarships have been increased from the first year of the Fifth Plan.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated 28-11-1974.]

Recommendation (Sl. No. 44, Para 3-107)

The Committee are of the view that Ashram type schools have proved very useful in the promotion of education of the tribal children belonging to more backward tribes. More such schools should be opened during the Fifth Plan period.

Reply of Government

The recommendation has been accepted and more Ashram Schools will be opened in the Fifth Plan.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated 28-11-1974.]

Recommendation (Sl. No. 45, Para No. 3.108)

The Committee are in agreement with the views of the Commissioner for Scheduled Castes and Scheduled Tribes in his Twentieth Report that lack of opportunities for education in science and mathematics and the poor conditions obtaining in the tribal schools have prevented the tribal students from taking advantage of the reservations made in the professional institutions like medical, engineering and veterinary. The Committee recommend that special coaching/tutorial facilities should be organised in all hostels for tribal students, specially in science and mathematics.

Reply of Government

A scheme for providing tutorial facilities in hostels has been included in the Fifth Five Year Plan of Madhya Pradesh. Under this

scheme, special coaching will be imparted to the students in mathematics and science subjects.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated 28-11-1974.]

Recommendation (Sl. No. 48, Para 3.130)

The Committee need hardly stress the vital importance of rapid expansion of road communications in the tribal areas of the State. Rail lines being non-existent in most of the areas, road communications can be considered as the life lines of the economy. The Committee trust that a time bound programme will be chalked out to connect all important market places in the tribal areas with all weather roads so that the benefits of the development programmes could reach the majority of the tribal living in interior and inaccessible areas.

Reply of Government

It is agreed that road communications are an essential need in the tribal areas, and this will receive attention during the Fifth Plan.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated 28-11-1974.]

Recommendation (Sl. No. 49, Para 3.138)

The Committee are concerned to note that during 1970-71, out of the total sanctioned strength of 1158 students in the four Industrial Training Institutes established exclusively for the Scheduled Caste and Scheduled Tribe students there were only 618 students under-training which shows that more than 45 per cent capacity is not being utilised. The Committee would like the State Government to examine the factors which inhibit the tribal students from joining these technical institutes in adequate numbers. The Committee also recommend that such of the tribal students as passed out from the Industrial Training Institutes should be absorbed in public and private undertakings situated near these institutes.

Reply of Government

The admission position in the four Industrial Training Institutes has since considerably improved. During the last 3 years the ad-

mission position in the four I.T.Is. was as follows:—

Year	Sanctioned Seats	Admission
1971-72	1,200	957
1972-73	1,200	997
1973-74	1,200	893

All efforts are being made to gainfully employ the ex-trainees in suitable posts. During the Fifth Plan period, the State Government have planned to establish the ex-trainees on self-employed jobs as well.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated 28-11-1974.]

Recommendation (Sl. No. 50, Para 3.139)

The Committee would urge that more small industrial units should be set up in tribal areas for processing agricultural and forest produce. The Committee are of the view that processing units are very necessary not only for creating larger local employment but also for securing the tribals a higher return for their produce and a share in the profits available in the production and sale of finished goods. In the field of processing of agricultural produce, there is considerable scope for development in these almost unexplored areas. The Committee understand that the current practice is that agricultural produce is exported from tribal areas and its processing is done in other areas. A programme of industries like rice mills, oil extraction units and cotton ginning units would be of real assistance in improving the economic conditions of the tribals.

Reply of Government

The recommendations of the Committee are accepted. The guide-lines issued in respect of the Sub-plans for tribal areas lays stress on the need to create opportunities for the utilisation of available manpower through programmes of horticulture, animal husbandry, and allied occupations. In addition cottage and small industries based on local materials should be developed with a view that the proportion of semi-processed and processed goods is maximised.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated 28-11-1974.]

Recommendation (Sl. No. 51, Para 3.145)

The Committee are in general agreement with the views of the Commissioner for Scheduled Castes and Scheduled Tribes and trust that specific and problem-oriented studies of the more backward tribals of the State will be carried out by the Madhya Pradesh Tribal Research Institute.

Reply of Government

The recommendation has been accepted by the Madhya Pradesh Government.

[Ministry of Home Affairs O.M. No. 8/12/73-RU(SCT-V) dated
28-11-1974.]

Recommendation (Sl. No. 52, Para 3.146)

The Committee note that no evaluation of the training schemes of the Madhya Pradesh Tribal Research Institute has so far been made. The Committee suggest that a proper evaluation of the training schemes of the Institute should be made with a view to assess their impact on the welfare of the tribals in the State.

Reply of Government

The Madhya Pradesh Government have agreed to make such an evaluation.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated
28-11-1974.]

Recommendation (Sl. No. 53, Para 3.152)

The Committee would like that a proper evaluation of the activities of these Voluntary Organisations in its entirety including their actual impact on the improvement of the conditions of the Tribals, be made and results intimated to the Commissioner for Scheduled Castes and Scheduled Tribes for publication in his Annual Reports.

Reply of Government

The Madhya Pradesh Government have agreed to conduct a study as suggested by the Committee through their Tribal Research Institute.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated
28-11-1974.]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT REPLIES

Recommendation (Sl. No. 8, Para 137)

The Committee endorse the observations of the Commissioner for Scheduled Castes and Scheduled Tribes that it is desirable that the large number of Tribals living outside the Tribal Blocks should get some benefit from the Deevlopment programmes. The Committee, therefore, recommend that special grants should be given by the Government of India to develop small pockets of tribals living in the deep interior of the districts in the hills and the forests, who are not sufficient in numbers to come within the Scheduled Areas or to qualify for Tribal Development Block.

Reply of Government

One of the important changes in the new strategy for tribal development during the Fifth Plan has been that there is a conscious effort to quantify the benefit from the general sector. For the purpose of evolving suitable development programmes the whole programme of tribal development has been divided into 3 parts viz., (1) tribals living in areas of more than 50 per cent concentration (2) tribals outside areas of concentration, and (3) primitive tribal groups and other special categories living within the areas of tribal concentration or outside.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated 28-11-1974.]

Recommendation (Sl. No. 11, Para 155)

The Committee are seriously concerned to note that negligible progress has been made so far in the implementation of the programmes in the Konta and Dantewara Pilot projects, which is clear from the figures of expenditure incurred in the two projects. In Dantewara Project, out of Rs. 15 lakhs released upto December, 1972, the total expenditure was only Rs. 1.16 lakhs and in Konta project, the expenditure was only Rs. 1.39 lakhs against Rs. 20 lakhs

released during the same period. The Committee would urge that a review of the work done should be undertaken by the Government with a view to evaluate the progress made and to identify the problems hampering the speedy implementation of the programmes and take suitable remedial measures in the light thereof.

Reply of Government

The State Government has examined the problem in the light of the above recommendation. To accelerate the pace of development, the State Government have transferred the Konta and Dantewada Pilot Projects to their agriculture Department, which is more familiar with the programmes undertaken by the Projects.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated
28-11-1974.]

Recommendation (Sl. No. 14, Para 1.58)

The Committee trust that in the light of the experience gained in these pilot projects, similar projects for other backward tribal areas will also be put into operation.

Reply of Government

Development of Tribal areas will henceforth be taken up according to the new strategy *vide* reply to recommendation No. 1.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V), dated
28-11-1974.]

Recommendation (Sl. No. 18, Para 2.9)

The Committee are concerned to observe that there has been a continuous shortfall in expenditure in the Tribal Development Blocks in Madhya Pradesh, as against the allocation made, from the year 68-69 onwards. The Committee recommend that the Government should appoint a high level committee to examine this question with a view to see whether the existing administrative and financial arrangements are adequate for the implementation of the various schemes undertaken in the Tribal Development Blocks programme. The Committee trust that suitable steps will be taken to remove the administrative, financial and procedural bottlenecks hampering the implementation of the Tribal Development Blocks programme.

Reply of Government

The Madhya Pradesh Government have stated that the shortfalls occurred mainly because the posts of Development Assistants were vacant for a long period. These posts have been filled up and the State Government hope that the position will now improve.

The Financial powers delegated to the Development Assistants were not sufficient. The powers have since been considerably decentralised and the position of the Development Assistants has been strengthened.

The Madhya Pradesh Government has also entrusted the Tribal Research Institute with the task of surveying and evaluating the Various Schemes under the Tribal Development Block Programmes.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974].

Recommendation (Sl. No. 20, Para 3.8)

The Committee recommend that a special research cell should be created in the Agriculture Department of the State to study the special problems of tribal agriculture and to take suitable measures for its development.

Reply of Government

The Madhya Pradesh Government are examining this question. They have appointed a Director, Tribal Area Development, for the preparation of Sub-Plans and Integrated Area Development Projects which will take into account the special problems of the Scheduled Tribes, including agriculture, in each area. The Tribal Research Institute has also been entrusted with the task of undertaking research and evaluative studies with regard to various programmes undertaken in the Blocks.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974].

Comments of the Committee

The Committee may be apprised of the decision taken in the matter in due course.

Recommendation (Sl. No. 23, Para 3.19)

The Committee note that the Madhya Pradesh Government have drafted a Regulation providing for non-acquisition of land in Sche-

duled Areas of the State by a non-tribal. The Committee commend it as a step in the right direction.

The Committee would also like to suggest that the Central Government should prepare a model legislation for prevention of alienation of land from tribals to non-tribals for guidance of all the State Governments.

Reply of Government

The problem of land alienation was discussed with State Representative, representatives of the various Central Ministries and Directors of Tribal Research Institutes in February, 1974. The States agreed to make a detailed study of this problem. The question of framing model legislation will be considered in the light of the study reports and sub-plan discussions with the various States.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974].

Recommendation (Sl. No. 24, Para 3-27)

In the absence of precise statistics regarding the number of Scheduled Tribe families displaced and rehabilitated on land due to construction of national projects or lease of mines to the private entrepreneurs in Madhya Pradesh, the Committee are unable to come to any definite conclusion. They, however, feel that the position of rehabilitation of displaced Scheduled Tribe families is far from satisfactory. The Committee suggest that the services of the Tribal Research Institute may be availed of to undertake a study of the requirements of the affected tribal families and to make suggestions for their rehabilitation, keeping in view their mode of life tradition and customs.

Reply of Government

This is being done by the State Government.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974].

Recommendation (Sl. No. 27, Para No. 3.36)

The Committee trust that adequate funds would be earmarked in the State Government budget in the ensuing years for implementation of the special programme of irrigation in the tribal districts.

Reply of Government

The State Government have taken a policy decision that under the general development programmes to the extent of minimum of 21 per cent should be made available to the tribal areas. It is hoped that, due to this decision, larger funds for special programmes of irrigation will be available in tribal districts. Further due weightage has been given to those districts where land under irrigation is much below the State average.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974].

Recommendation (Sl. No. 32, Para No. 3.50)

The Committee also note that many creditors have taken advantage of the loopholes in the Madhya Pradesh Mini Sahayata Adhiniyam 1967 and have renewed the old debts of the tribals and thereby have defeated the provisions of the Act. The Committee recommend that the said Act should be suitably amended at the earliest to plug the loopholes.

Reply of Government

The Madhya Pradesh Rini Sahayta Adhiniyam, 1967 has been suitably amended in 1972.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V), dated 28-11-1974]

Recommendation (Sl. No. 34, Para No. 3.61)

The Committee note that due to heavy losses incurred by the Madhya Pradesh Tribal Cooperative Development Corporation, there was shrinkage of working capital available for cooperative societies in Tribal areas of the State. They also note that the Shilu Ao Study Team in its report on Madhya Pradesh (1969) had recommended that a High level Committee might be appointed to examine the working of the Corporation and to make recommendation regarding the action to be taken to remove the difficulties which had hampered its growth. The Committee further note that a senior officer of the Madhya Pradesh Government investigated the working of this Corporation and that, as a result of his investigation, the State Government has re-constituted the corporation. The Committee would like to be informed about the improvements since effected in the working of the corporation.

Reply of Government

The constitution of the M.P. Tribal Co-operative Development Corporation has been amended and the Institution has taken the form of a Federation. Its business is being re-organised in a more business like manner. The State Government has also released loans to the Federation every year which has helped institution to keep going. The credit viability has also been enhanced. But since the Institution is essentially there to provide services to the people and not to earn profits, the return in terms of money cannot be expected to be very high.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 39, Para No. 3.84)

The Committee are of the view that the paucity of middle schools in tribal areas has been the biggest bottleneck in spreading higher education amongst Scheduled Tribes of the State. If the State's Basic Need programme of 50 percent coverage of children in the age group of 11-14 years is to be ensured, it is imperative that larger number of middle schools are opened in the tribal areas.

Reply of Government

The Education Department earmarks 25 per cent of the middle schools to the Tribal and Harijan Welfare Department to be opened in the tribal areas. Consequently the following number of middle schools were opened during the Fourth Plan period.

1969-70	• • • • • • • • • •	21
1970-71	• • • • • • • • • •	60
1971-72	• • • • • • • • • •	350
1972-73	• • • • • • • • • •	155
1973-74	• • • • • • • • • •	100
TOTAL		686

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 40, Para No. 3.89)

The Committee are concerned to note that there has been a sharp decline in the enrolment figures of the Scheduled Tribes students in the middle and higher secondary stages which shows that wastage and stagnation of education among tribal students in the State is very high. The Committee note that the Tribal Research and Development Institute has undertaken a survey in this regard and their report is under preparation. The Committee trust that on the basis of findings of the survey, the Government of Madhya Pradesh will take suitable remedial measures to check the wastage of education among the tribal children.

The Committee further suggest that every tribal Development Block in Madhya Pradesh should have at least one Higher Secondary School. Facilities for college education should also be provided wherever practicable.

Reply of Government

The survey report of the Tribal Research and Development Institute is under finalisation. On its receipt, suitable remedial measures will be taken to check the wastage and stagnation among tribal students in the middle and higher secondary stages.

Almost all the T. D. Blocks have one Higher Secondary School each. Only 4 Tribal Development Blocks namely Bastaner, Usoor, Abujhmarh, in Bastar District and Pali in Khargone District do not have a Higher Secondary School. It will be provided in the Fifth Plan.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 42, Para No. 3.100)

The Committee commend the proposal for opening Model Higher Secondary Schools in Madhya Pradesh by the State Government during the Fifth Plan wherein gifted students from Scheduled Castes and Scheduled Tribes selected through test will be admitted.

Reply of Government

Provision has been made in the Fifth Plan for upgrading the existing Higher Secondary Schools into Model Residential Higher Secondary Schools.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 43, Para No. 3.106)

The Committee note that enrolment of tribal students in schools approximates number of seats available in the hostels attached to the Schools. With the State's Fifth Plan target of 100 percent coverage of children in the age group 6-11 years the Committee feel that there would be need for additional hostel accommodation for tribal boys|girls at the middle school level. The Committee therefore, **recommend that expansion of hostel facilities for tribal children should be planned on larger scale during the next five years.**

Reply of Government

The number of hostels for tribal boys and girls would be increased suitably during Fifth Five Year Plan.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 46, Para No. 3.122)

The Committee regret to note that the medical facilities available in the tribal areas of Madhya Pradesh are quite inadequate. The Committee are in full agreement with the observations and suggestions made by the Task Force appointed by the Madhya Pradesh Government in their preliminary report and recommend that urgent steps should be taken to improve the medical facilities in the tribal areas of the State.

Reply of Government

The Madhya Pradesh Government agree with the recommendation and expect to effect improvements in providing medical facilities during the Fifth Plan. Provision has been made under the minimum needs programme, and the general norms will be relaxed in the case of the tribal areas.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 47 Para No. 3.125)

The Committee recommend that in the absence of adequate medical facilities in the tribal areas, a time bound programme of drinking water supply in the tribal areas should be drawn up and it should be given the highest priority. The problem villages should receive the first attention in this programme.

Reply of Government

Under the Minimum Needs Programme first priority is being given to Scheduled Caste and Scheduled Tribe villages in the matter of drinking water supply schemes in problem villages. While framing detailed schemes for the Fifth Plan, the Madhya Pradesh Government will keep this recommendation in view.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

CHAPTER IV
RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH
REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY
THE COMMITTEE

NIL

CHAPTER V

RECOMMENDATIONS|OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT HAVE NOT BEEN RECEIVED

Recommendation (Sl. No. 4, Para No. 1.16)

The Shilu Ao study team has observed that the Governors' reports on the Scheduled Areas are becoming increasingly stereotyped and rarely embody matters, relevant or adequate, to enable one to judge the progress of development and impact of the welfare programmes on the tribal community. In order to make these Reports more useful, the Committee recommend that the Union Government should draw up proforma guidelines for eliciting information necessary for the proper evaluation of progress and communicate the same to the Governors for their guidance.

Reply of Government

The question of issuing suitable guidelines for the submission of Governor's Report on the administration of Scheduled Areas is under active consideration of the Government of India.

[Ministry of Home Affairs O.M. No. 8/12/73-RU (SCT-V),
dated 28-11-1974]

Recommendation (Sl. No. 22, Para No. 3.18)

The Committee would also reiterate the recommendation of the Commissioner for Scheduled Castes and Scheduled Tribes made in his Twentieth Report that as one of the effective solutions against illegal alienation of tribal land to non-tribals, the authorities concerned should take action *suo motu* to resume without payment of compensation, any Tribal land which to their knowledge has been transferred to, or is otherwise under the illegal occupation of, a non-tribal. If necessary, a special administrative machinery may be introduced in the Scheduled as well as non-Scheduled Areas to restore these lands to the original owners where they can be traced, on reserve them for assignment to other landless tribals where the original owners cannot be traced or do not come forward to claim them.

Reply of Government

The suggestion is under consideration of the State Government.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

Recommendation: (Sl. No. 26, Para No. 3.35)

The Committee regret to note that although the Shilu Ao Study Team in its Report on Madhya Pradesh (1969) had suggested that a separate irrigation cell exclusively for Tribal areas should be set up in the irrigation Department, no action has been taken so far to constitute such a cell. The Committee trust that a special cell would be created in the Irrigation Department for surveying tribal areas for agricultural development potential without further delay.

Reply of Government

Comments of the State Government are still awaited.

[Ministry of Home Affairs O.M. No. 8|12|73-RU (SCT-V),
dated 28-11-1974]

D. BASUMATARI,

Chairman.

Committee on the Welfare of

Scheduled Castes and Scheduled Tribes.

NEW DELHI;
December 17, 1974.

Agrahayana 26, 1896 (S).

APPENDIX

(Vide Introduction)

Analysis of the Action Taken by Government on the recommendations contained in the Twenty-second Report (Fifth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

I. Total numbers of recommendations	53
II. Recommendations/Observations that have been accepted by Government (<i>Vide</i> recommendations at Sl. Nos. 1(1·9), 2(1·14), 3(1·15), 5(1·22), 6(1·35), 7(1·36), 9(1·44), 10(1·45), 12(1·56), 13(1·57), 15(1·63), 16(1·66), 17(1·69), 19(2·10), 21(3·17), 25(2·38), 28(3·37), 29(3·38), 30(3·48), 31(3·49), 33(3·51), 35(3·63), 36(3·73), 37(3·74), 38(3·79), 41(3·99), 44(3·107), 45(3·108), 48(3·130), 49(3·138), 50(3·139), 51(3·145), 52(3·146) and 53(3·152))	
Number	34
Percentage to total	64
III. Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies (<i>Vide</i> recommendations at Sl. Nos. 8(1·37), 11(1·55), 14(1·58), 18(2·9), 20(3·8), 23(3·19), 24(3·27), 27(3·36), 32(3·50), 34(3·61), 39(3·84), 40(3·89), 42(3·100), 43(3·106), 46(3·122) and 47(3·125)).	
Number	16
Percentage to total	30
IV. Recommendations/Observations in respect of which final replies have not been received from Government (<i>Vide</i> recommendations at Sl. Nos. 4(1·16), 22(3·18) and 26(3·35)).	
Number	3
Percentage to total	6